

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

A[3418]

FRIDAY, THE TWENTIETH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT APPEAL NO: 944 OF 2015

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 26.06.2015 in W.P.M.P.No 18941 of 2015 in WP no. 14513 of 2015 on the file of the High Court.

Between:

A.P. State Minorities Finance Corporation Limited, Having its registered office at 6th Floor, Razzak Manzil, Haj House, Nampally, Hyderabad- 1, Rep. by its Authorised Signatory.

...APPELLANT/RESPONDENT No.8/RESPONDENT No.8 IN W.P.No.
14513/2015

AND

1. Shikh Anwar Basha, S/o Vali Saheb, aged about 38 years, Occ Director, State Minorities Finance Corporation, Resident at Bapatla, Guntur District, Andhra Pradesh.

....RESPONDENT/PETITIONER/
WRIT PETITIONER IN W.P.No.14513/2015

2. The State of Telangana, Rep. by its Chief Secretary to the Government, Secretariat Building, Hyderabad.
3. The State of Andhra Pradesh, Rep. by its Chief Secretary to the Government, Secretariat Building, Hyderabad.
4. The State of Telangana, Rep. by its Special Secretary to the Government, Minorities Welfare Department, Secretariat Building, Hyderabad.
5. Special Secretary to Government (FAC), Minorities Welfare Department, Government of Andhra Pradesh, A.P. Secretariat, Hyderabad.
6. Joint Secretary / Deputy Secretary to Government, Finance and Planning, Government of Andhra Pradesh, A.P. Secretariat, Hyderabad.
7. Joint Secretary / Deputy Secretary to Government, Minorities Welfare Department, Government of Andhra Pradesh, A.P. Secretariat, Hyderabad.
8. Commissioner, Minorities Welfare Department, Government of Andhra Pradesh, A.P. Secretariat, Hyderabad.
9. Telangana State Minorities Finance Corporation Limited, Having its Registered Office at 5th Floor, Razzak Manzil, Haj House, Nampally, Hyderabad - 1, Rep. by its Authorised Signatory.
10. M.J. Akbar, Vice-Chairman / Managing Director, A.P. State Minorities Finance Corporation Limited, Having Office at 5th Floor, Razzak Manzil, Haj House, Nampally, Hyderabad - 1.

11. Syed Vilayath Hussain, General Manager, Telangana State Minorities Finance Corporation Limited, Having Office at 5th Floor, Razzak Manzil, Haj House, Nampally, Hyderabad - 1.
12. Liquath Ali, General Manager, A.P. State Minorities Finance Corporation Limited, Having Office at 5th Floor, Razzak Manzil, Haj House, Nampally, Hyderabad - 1.
13. M.A. Bari, Assistant General Manager-cum-Company Secretary, Having Office at 5th Floor, Razzak Manzil, Haj House, Nampally, Hyderabad - 1.

**...RESPONDENTS/RESPONDENTS/
RESPONDENTS 1to7 &9 to13 in W.P. No. 14513/2015**

(Respondents 3,5to8&12 are not necessary parties)

I.A. NO: 2 OF 2015(WAMP. NO: 2506 OF 2015)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order dt. 26.6.2015 passed in WPMP.No. 18941 of 2015 in WP.No. 14513 of 2015, pending disposal of the Writ Appeal

Counsel for the Appellant: SRI A. RAGHURAM, AGP FOR THE STATE OF AP

Counsel for the Respondent No.1: Ms. MAHATHI REDDY

**Counsel for the Respondent Nos. 2&4: SRI POTTIGARI SRIDHAR REDDY,
SPECIAL GP attached to the office of
Advocete General**

Counsel for the Respondent Nos. 5 & 7: GP FOR MINORITY WELFARE

Counsel for the Respondent No.6: GP FOR FINANCE AND PLANNING

Counsel for the Respondent Nos. 11&13: SRI K. RAMANUJA CHARI

The Court made the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.944 of 2015

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. A.Raghuram, learned Assistant Government Pleader for the State of Andhra Pradesh for the appellant.

Ms. Mahathi Reddy, learned counsel for the respondent No.1.

Mr. Pottigari Sridhar Reddy, learned Special Government Pleader attached to the office of learned Advocate General for the State of Telangana.

2. This intra court appeal is filed against the order dated 26.06.2015 passed in W.P.M.P.No.18941 of 2015 in W.P.No.14513 of 2015.

3. Learned counsel for the parties jointly submit that the issue involved in this appeal does not survive for consideration, as the writ petition itself has been decided.

4. In view of the aforesaid submission, the writ appeal is dismissed as infructuous.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

**SD/-I. NAGALAKSHMI
DEPUTY REGISTRAR**

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SECTION OFFICER

To,

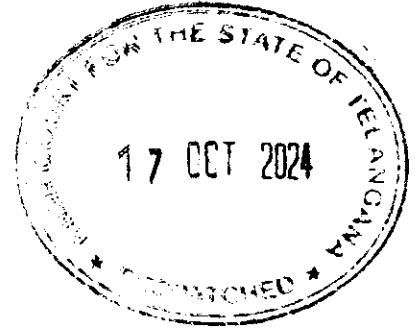
1. Two CCs to ASSISTANT GOVERNMENT PLEADER High Court for the State of Andhra Pradesh, at Hyderabad [OUT]
2. Two CCs to SPECIAL GOVERNMENT PLEADER, High Court for the State of Telangana, at Hyderabad [OUT]
3. One CC to Ms. MAHATHI REDDY, Advocate [OPUC]
4. Two CCs to GP FOR MINORITY WELFARE High Court for the State of Telangana, at Hyderabad [OUT]
5. Two CCs to Advocate General High Court for the State of Telangana, at Hyderabad [OUT]
6. Two CCs to GP FOR FINANCE AND PLANNING High Court for the State of Telangana, at Hyderabad [OUT]
7. One CC to SRI. K RAMANUJA CHARI, Advocate [OPUC]
8. Two CD Copies

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HIGH COURT

DATED:20/09/2024



JUDGMENT

WA.No.944 of 2015

**DISMISSING THE WRIT APPEAL AS INFRUCTOUS
WITHOUT COSTS**

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31/10/24